IN THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW DELHI

O.A. No.

484 of

Versus

Union of India & Others

198 6

M.A. Khan

Petitioner

Shri S.K. Duggal

Advocate for the Petitioner(s)

DATE OF DECISION 3.7.1987

Respondents

Shri K.N.R. Pillai Advocate for the Respondent(s)

CORAM:

ne Hon'ble Mr. G. Sreedharan Nair, Judicial Member

The Hon'ble Mr.

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?

(G. SREEDHARAN NAIR)
Judicial Member
3.7.1987

..2/-

ORDER

(Pronounced by Shri G. Sreedharan Nair, Judicial Member)

In this application the applicant, a Ticket Collector attached to the Northern Railway, has challenged the order transferring him from Allahabad to Moradabad. The main ground urged is that the applicant has only about a year of service more and as such the order of transfer is malafide.

A reply has been filed on behalf of the respondents.

That the applicant is to retire from service next month is not disputed. The order of transfer has not yet been implemented in view of the interim stay allowed by this Tribunal. In the circumstances, taking into account the fact that the applicant is to retire from service next month, the impugned order of transfer is hereby quashed on that ground.

This application is allowed as above.

(G. SREEDHARAN NÄIR) Judicial Member

3.7.1987

kcb./3.7.87.